

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
LOK SABHA
UNSTARRED QUESTION NO. 3752
TO BE ANSWERED ON 24.03.2025**

RIGHTS OF GIG WORKERS

3752. SHRI JOYANTA BASUMATARY:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether it is a fact that the Government is failing to address the challenges faced by gig workers in accessing social security benefits, if so, the details thereof;**
- (b) the manner in which the Government protect labour rights of gig workers in the absence of a dedicated central law;**
- (c) whether the Government is planning to introduce any central legislation specifically addressing the rights of gig workers in the country; and**
- (d) if so, the details thereof and if not, the reasons therefor?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SUSHRI SHOBHA KARANDLAJE)**

(a) to (d): For the first time, the definition of 'gig workers' and 'platform workers' and provisions related to the same have been provided in the Code on Social Security, 2020 which has been enacted by the Parliament.

The Code provides for framing of suitable social security measures for gig workers and platform workers on matters relating to life and disability cover, accident insurance, health and maternity benefits, old age protection, etc.

Recognizing the contribution of gig workers of online platforms, the Union Government in its Budget announcement made on 1.2.2025, proposed to register them on e-Shram portal, arrange for their identity cards and provide health care under Ayushman Bharat- Pradhan Mantri Jan Aarogya Yojana (AB- PMJAY) health scheme.
